SHRI BHUPESH GUPTA: You are Ihere to guide us. -Most unfortunately I was not allowed when I got up to support Mr. Praaab Mukhcrjee.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Cheating of Air-India by more than $R_{s>}$ 1 crore by it_s Agents in the Philippines, Iran and within the Country

SHRI DINESH GOSWAMI (Assam). Sir, I rise to call the attention of the Minister of Tourism and Civil Aviation to the reported cheating of Air-India by more than rupees one crore its agents in the Philippines, Iran and within the country and the action taken by Government in this regard.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRr A. P. SHAR-MA): Mr. Deputy Chairman, Sir, in Philippines, Air India has an off-line office. The revenue generated by Air India prior to dealing with Odyssey in 1976/77 in Philippines was Rs. 1.80 lakhs. Air India was not dealing with any agent at that time. In the first

irter 1977, movemenv; of labour traffic commenced from Philippines to the Gulf and Odyssey Corporation was a main supplier of the traffic.

Thereafter in errly 1977, Air India East Asia Office_s started dealing with this organisation. During 1977, Odyssey produced Rs. 5.08 lakhs of business. During 1978-79, the business rose to Rs. 36.39 lakhs and in April, 1979 to September, 1979, the sales increased to Rs. 37.98 lakhs. The total monies received from this organisation in two and half years from April, 1977 to September, 1979 was Rs. 80 lakhs. The credit period given to the oarty was sixty days as given by Philippines Airlines. In June, 1978, Air-Indig headquarters seeing the sales increase, asked their East Asia region to reducj the ciedit of 4!i days so as to reduce the risk of the financial liability. The organisation, however, did not agree. In order not

to jeopardise good revenue from, this source. India's Philippines office continued dealing with party meats were received without any default. It was only in September, L9 the first default tooa place, the outstanding amount being Rs. 12.29 lakhs in respect of sales in August-September. 1979. In view of this, sales Odyssey, were disallowed from October. 1979, and all arrangements were terminated in Decem'-.er, Owing to Air India's pressure, the organisation gave a cheque fqr outstancsing amo'uht in January. lSgQjvhlch not honoured. Civil and Criminal proceedings have been initialed against Odyssey for recovering the, outstanding money. Disciplinary proceedings against the Regional Director, East Asia, Manager, Hongkong and Sales Manager. Philippines have been instituted.

Ajanta Travel has been Air India's General Sales Agent_s and handling A.gent_s for Air India flights at Tehran until February. 1981. They were originally appointed in 1966. Till the end of 19J7, the wcrjting arrangements with this organisation. wa_s smooth except for a dispute regarding the handling- charg_e for Air India's flight_s since the GSA was overcharging. Air India using a higher rate of exchange between the pound sterling and Iranian Rials. However, all payments were received more or less by due dater; till the end of 1977.

Due to the *oolui* Hon in In the IATA Agents delayed making payments on sales mr.!e by them to the GSA who also started delaying payments to Air India. The total sa generated through the GSA was Rs. 2." i;khs per month from mid-1977

The total outstanding is Rs. 45.28 lakhs. This oui-tandTif* will in fact come down to arroroximately to Rs 30 lakhs after making legitimate adjustments in respect of claim made by the GSA. The outstanding has arisen in view of the unauthorised claims from 1978 made by the GSA.

Air India's legal Advisers were not until recently in favour of the termi-

nation of the GSA agreement or legai action being taken, in view of the lack of adequate ^{le}S^{al} machinery in Teheran. They had advised Air India to reach a negotiated settlement with the GSA. Since there has been no payment received from the GSA. Air India Legal Adviser in Teheran has now advised the termination of GSA agreement and launching of legal proceedings. This has oeen done by Air India.

Air India could not terminate the agreement earlier as GSA was needed in Teheran to cover the wide sales Area as Air-India did not have adequate establishment and no other party could be considered as GSA due to the political turmoil. With the cancellation of the GSA agreement Air India has now ecided to strengthen its own establishment.

Polaris is an IATA approved egent located in Baroda. The default to Air India is in respect of sales for the period November 15, 1980 to January 10. 1981.

The agent made remittances on fortnightly basis for the preceding fortnight. Payments for the second fortnight of November, (Rs. 9.22 lakhs) and for the first fortnight of December ("Rs. 12.77 lakhs), payment were m?de by cheques on 15th and 30th December respectively. These cheques were not honoured.

For the second fortnight of l^h-m-ber, and for the period from 1st to^Jth January, 1981, no payment was made. Thus the total outstanding was Rs. ZS lakhs. On Air India constantly persuing the matter, the agent paid Rs. 4 lakhs on 14th January, 1981 «nd Rs. 6.8 lakhs by the end of January. This reduced the outstanding from Rs. 36 lakhs to Rs. 25.64 lakhs. No further payment has been made by the Agent. Criminal and Civil proceedings have been launched against him. This agent also owes Rs. 18 lakhs to other airlines.

Investigations are being made to establish if any Air India's officials are responsible for this default.

At Air India's instance, IATA has declared this Agent "in default' and Air India and other airlines are not dealing with the agent

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Happy Travels is an IATA approved it located in Bombay. This agency defaulted for Cargo sales made during the period May 16th to May 31st, 1980 ' the net sales amounted to Rs. 6.60

The agency also defaulted io the extent of Rs. 5 lakhs due to the other "am lines. On the advice of Air India this snt was declared 'in default' by IATA. The agent has been given lime till 31st March, 1981 by IATA to settle the outstanding amount to all airlines, failing which the agency will be removed from the IATA approved list and carriers can institute legal proceedings against them. Air India will institute legal proceedings if payment is not received by 31st March, 1981. The bank guarantee of Rs. 2.50 lakhs has been Air India. encashed by

MR. DEPUTY CHAIRMAN: I would like to request honourable Members that we should conclude by 3, and every Member may kindly be very brief in his observations and ask only relevant questions because a lot of things have already been given by the Minister.

SHRI DINESH GOSWAMI: Sir, I shall be very brief. The reply given by the honourable Minister confli that there has been a default to the tune of Rs. 1 crore by the various agencies in Philippines, in our own country, and in Teheran by agencies whose names are very attractive; Odyssey, Ajanta, Polaris, Happy Travels, though their performances are not at all happy. The honourable Minister said that lie has instituted legal proceedings. We know that whenever you take legal proceedings; it is not only time-consuming and in the legal proceedings a lot of money has to be spent: Air India shall have to spend a lot of money in the proceedings, and even in ultimately the amounts are recovered, the expenditure in the proceedings also will have amounted to

[Shri Dinesh Goswami]

. Announcement re. arrest

the same. However, some of the questions remain unanswered. Sir, as you have put a time-limit on me. I shall straightway go to those questions. The tact remains that so far as Happy Tra* vols is concerned, in sp\ite of tha faci that it defaulted Rs. 6.60 lakhs, we could recover only Rs. 2.50 lakhs by way of securities. So far as their securities are concerned, ni Jdyssey, Ajanta, Polaris, their security was much less than the default which has taken place. I have come to kiiow that the security is much less because the security is only calculated on the basis of the booking that they handle. Discounts are not laken into "ccouu">. with the result, the business handled by the travel agents, the quantum o* money involved, is much more than the security which you (ake from <hem. In lact, if the security had been taken on the basis of business handled, today Air India would not have been facing this difficulty, because it would have been in a position to recover the amounts I understand in Teheran the Legal Adviser advised, against legal proceedings, termination of the contract. The firm at Teharan, Odyssey defaulted from September, gave two cheques which were not honoured. In any country if a cheque, once given, is not honoured, it is a criminal offence. So why did you not at that point of time terminate the contract? Because, ultimately if the contract had been terminated, the firm would have to approach thq court of law saying that the contrac!' had been terminated. And I am sure in any country of the world in the court of law, if you are in default end if you give a cheque which is not honoured, then you are undoubtedly not in a position to press your claim So I would ask the Minister, firstly, why is it that knowing fully well that such defaults are taking place not only in our Airlines but in other Airlines also, the Minister or Air India did r.ot take steps to see not only in security taken on the basis of the amount handled but also on the basis of discounts? Because, otherwise, in my submission, I feel this has become a

very artificial way of doing things. In ou.' own country, Baroda, which is righi under your nose, so far as Pilaris is concerned, the Minister admitted that an amount of Rs. 3b lakhs is yet to be recovered from these agents. He has defaulted other Airlines io the extent of Rs. IS lakhs.

So far as Polaris is concerned, there are some fundamental questions which Air India will have to answer. The Minister has stated that Polaris u an IATA agent. 1 am toM that they are not permitted to give incentives and discounts. If that is the position, how is it that Polaris was given incentives. In this country there is a definite law against undercutting. When we travel we have seen that Air India does not give you tickets on the same lines as the other airlines do. Undercutting is not permitted. Not only that, there is a law which probably goes to the extent of punishing with imprisonment any person indulging in underr-utting. How was it that undercutting and discount were allowed so far as Polaris was concerned? The agency Polaris does not have even the requisite staff. Air India endorses the ticket in the name of *e agent- The consumer does not get the benefit of the discount offered but a percentage also <?oes to some of the officers in the Air India. I would like the hon. Minister to examine this question. In the case of discount, the customer ultimately does not juk any benefit. If the customer geMRie discount, I can understand the logic of it. In spite of the fact that there is a law against undercutting in this country, how is this permitted? How is it that it is being allowed under your very nose, in front of your headquarters, when the benefit thereof has not gone to the customers. This is shared between the staff and sometimes the travel agents. You have allowed them to default to the extent af Rs. 36 lakhs and secondly their cheque haa not been honoured. Is it a fact that in the Air India there is lot of corruption in the appointment of these agents? In Canada and in America we had heard about this earlier. There wag a case in Bangkok also where the

Air India staff objected. In America you tried to give it to somebody against Government regulations. In this House I recall a number of ref-f erences to that. Is it also a fact that the Air India is in a bad shape because of lack of modernisation? You have tried or taken some ad hoc measures to improve the situation. In the recent past for Airlines coming from America to Delhi was cut off and Bombay was put with the result that staff at various capitals did not know which Aircraft of Air India will go where...

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MR. UEPUTY CHAIRMAN: That does not come under this. It is about the worlcing of the Airlines.

SHRI DINESH GOSWAMI: Α large number of Air India routes were div erted. Mince we are short of time. I str\ightaway questions. put my "Why undercutting and discounts were allowed* In this country in spite of definite law you have permitted undercutting and tilis

it? Is f! a fact that traffic has been diverted from Air India to various Airlines of other nations in the recent pa\t because of mismanagement In the iiir India? Will you kindly give specific answers to these questions?

SHRI A. P. SHARMA: I am grateful to you lor your remark in the begin-ning tint the information given in this sta'isment made by me is so much in detai \ that as a matter of fact there is practically no scope for giving any further information regarding the whole thing. I have explained what has happened in this case and I have also explained the position as to what measures Air India is taking to remedy the situation in these places. Sir, my friend has raised certain points which do not concern this Calling-Attention Motion. For example, Sir, he has vaised the question of America and Canada; as a matter of fact, he r has raised the question of the working of Air-India; and he has also raised the question of diversion of traffic.

All these things do not come within the purview of this Calling-Attention Motion. But I would like to assure my friend that so far as India is concerned, Air-India will never be interested in diverting traffic to other airlines because, you see, Sir, it will be at their own cost, at the cost of their own existence. No airline would like to do that, Sir; so, what to talk of Air-India? Therefore, this answers the point so far as diversion of traffic is concerned.

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SHRI DINESH GOSWAMI: I did not say that. I said that passengers are diverting themselves to other airlines because of lack of proper management in Air-India.

SHRI A. P. SHARMA: That question is again regarding the working of Air-India only. Sir, if he wants to discuss this point, separately, we will definitely discuss. But he has raised certain other points in connection with this Calling-Attention Motion and, in this respect also, I would like to ask: Today, when all the efforts have failed to realise the moneys that were due to Air-India, what other remedial measure is here which could be taken than ultimately to launch proceedings against these agents and terminate their agencies? My .friend has also said that the legal proceedings are time-consuming and expensive. But, Sir, there does not appear to be any other alternative. If my friend could suggest any other alternative, perhaps we will be hap-py to adopt that. He has further said that these agencies were not terminated and he has asked why these agencies were not terminated. Sir, if you go through the statement, if my friend goes through the. statement, it will be seen that M has been explained in such detail...

MR. DEPUTY CHAIRMAN: Mr. Minister, your statement is very badly typed and such a statement has been circulated.

SHRI A. P. SHARMA: Yes. Sir. I will see that in future it does not

[Shri A. P. Sharma]

happen. That was perhaps due to a bad machine. I do not know. What I am saying is -----

SHRI DINESH GOSWAMI: It is just like the functioning of Air-India.

Sir, the functioning of Air-India and this typing are the same'

SHRI A. P- SHARMA: Sir, where-a_s I hsve agreed with your remark li the tying of the Statement, I do not thine I can agree with my friend, Shri Dir.esh Goswami, in respect of his observations about the functioning of Air-Ind>a because, every day, I am receiving a number of letters—of course. I am receiving a number of complaints also-and I am receiving a number of letters of appreciation for the services that Air-India and Indian .(Airlines have been rendering to the yeople.

Sir, hi i has also raised the point as to why the agencies were not terminated. Sir, the reasons have been given. Now, in one case, the payment WAS on a fortnightly basis. Now, fifteen navs' earnings of that agency were to be remitted to Air-India in the nest fortnight. Now, Sir, if this was being regularly received, then, where <ras the question of termination? It is only when, you see, all persuasxms have failed—one or two rases h-nve come in as pari of this Calling. Attention Motion—and when we have $no\setminus$ received the payment in lime that we have not only terminated the agencies but also we have institute3 legal proceedings.

SHRI U. R. KRISHN^AN (Tamil Nadul: What about under-cutting

SHRI DINESH GOSWAMI: Sir. I have itu'sed the question about un- \ dercutti ng.

MR. DEPUTY CHAIRMAN: You have raised too many questions and he can lot answer all of them. If you pud two or three questions, he can aiU'Ver. Tf you raise too many quests r<. nobody can answer.

SHRI A. P. SHARMA: Sir, re garding the question raised by him about some of the practices adopted by the airlines in several places-----

SHRI DINESH GOSWAMI: By Air-India in India.

SHRI A. P. SHARMA: . .. Air-India has not adopted any practice different from that of the other airlines.

SHRI DINESH GOSWAMI: Sir, this is no answer.

MR. DEPUTY CHAIRMAN: Yes Mr. Nanda.

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir_i because a news item appeared in the Press on the 28th February 1981 regarding this default by these agents in the various places, which came to the notice of the Members of Parliament, we had to call the attention of the Government to this particular aspect of the matter. It is not that alone. This onfined only to Philippines and Teheran and certain agents in our own country. But Air-India has a large number of agents everywhere in the world. And we have been informed that apart from what has been disclosed in the Press, there are ^ many cases of defaults and, therefore. Sir, I would like the hon. Minister to lay a statement on the table of the House for the satisfaction of the Members on the following points. Firstly, how many agents do the Air India have all over the world; whether there is any amount outstanding against these agents of Air-India elsewhere, apart from the places which have been revealed to Ufi because the attention of the Minister has been drawn to these particular places. Third: whether the antecedents of these agents are verified and their financial soundness checked before they are appointed as agents on behalf of Air-Tndia. In other words,

Sir. -whether any criteria or basis has been laid down for the appointment of these agents, or simply because someone's name appears in the list approved by the ITA, he is appointed? Is there any checking of the financial soundness of those who carry on transactions running into lakhs of rupees? Then, Sir, I would like to know whether any commission or discount is allowed and, if so whether the rate of commission varies from place to place, depending upon the particular Regional Director appointed by the Air-India or Directors? Has any standard been laid down for giving commission? You will notice, Sir, that this question is frequently in dispute. Sir. I am not going into the details. But I would like to know whether any 9 guidelines have been issued by the Ministry, so far as the commission or discount is concerned, or is the discount given on ad hoc basis on the overall principle of commercial advantage. (Interruptions). I have not yet finished. Sir.

The other point is, wiiat is the of by amount realisation these de faulter. Minister The has said in proceedings the statement that legal have been started and if it is not possible to realise the through amount things legal proceedings some other will be found out. I am not going that question. But what is the regular basis for realisation? Do they try to realise the amounts from the agents every week-end, every fortnight or every month-end? What is the mode of realisation? is the amount realised on the sale of tickets? Or is it ticket-to-ticket on basis realisation? Or is it at the end of the season? You have stated that they have defaulted the tune to lakhs of rupees. There may be many other agents who might be defaulting which may not have come to your notice. If he is not in possession of all the information he f can collect this information later on and place it on the table of the House.

SHRI A. P. SHARMA: My hon. friend, Mr. Nanda ...

SHRI NARASINGHA PRASAP NANDA: Not -Panda' but 'Nanda'. I find you have correctly pronounced my name today. At least today you have correctly pronounced. (Interruptions)

SHRI A. P. SHARMA: My hon. friend, Mr. Nanda, has raised several questions. One of the questions is how many cases of defaults have been there in Air-India, Sir, so as we are concerned, as on date, the cases of defaults have not been brought to our notice and I am not in a position to tell him how many other cases of defaults are there. He wants me to lay a statement on the Table of the House. I do not know whether he wants a statement regarding the whole position of Air India or he wants to know something else. That is also not clear. If his intention is that I should lay a statement on the Table of the House regarding the working of Air India. I do not think it will be possible because there is always the Annual Report on the Table of the House and at that time my friend can discuss it.

SHRI NARASINGHA PRASAD NANDA: Let me explain to him my intention. I said very categorically ...

SHRI A. P. SHARMA: At the time of the Ministry's Annual Report or the Demands of the Ministry, he can comment.

MR. DEPUTY CHAIRMAN: The Demands will not be discussed in this House. Your Ministry also may not be discussed. Who

SHRI A. P. SHARMA: He can read the

MR. DEPUTY CHAIRMAN: He wants all the lists of General Agents of Air India. If you don't have you can give later on.

SHRI NARASINGHA PRASAD NANDA: He is referring to the Annual Report.

SHRI A. P. SHARMA: This is a very wide question and we have to collect information in this regard. About the working of the Air India, it will be stated in the Annual Report and my friend can go through it. He. wanted to know the criteria. Sir, it is decided by the IATA itself. So, we do not decide any criteria. So far as the Sales Agents are concerned, he must fulfill two conditions. They must have financial soundness and the experience that they have of doing this business, how much understanding they have, how much traffic they can generate, etc. All these things are considered. There is no hard and fast criteria or rule laid down for this purpose. It is a business concern and this practice is followed all. over the world by other Airlines also. This is not a new thing that only Air India is doing. So far as the appointment of General Sales Agents is concerned, he wanted to know about the commission paid. As far as I know, 9 per cent commission is paid to the agents and 12 per cent, i.e. 3 per cent more is paid to the General Sales Agents.

SHRI NARASINGHA PRASAD NANDA: How did you allow 30 par cent in Philippines?

SHRI A. P. SHARMA: I do not know from where he has got it. I said that in Philippines Air India is doing what the other Airlines in that country are doing. I have not said anything else. He wanted to know about the mode of payment. As I stated in the statement, the payments are released by cheque and on a fixed periodical basis. In the case of non-IATA agents, it is settled between the two parties. Here it is 60 days. We wanted to reduce it to 45 days. From this he can understand that there is no fixed tiros limit. It fa discussed and

decided between the two parties. In the case of IATA agents, the time limit is fixed. I have said just now that the payments was made on fortnightly basis. These questions have been answered and I do not think that I can add anything more to what is given in the statement.

SHRI NARASINGHA PRASAD NANDA: How much more do you pay to the General Sales Agents?

MR. DEPUTY CHAIRMAN; Three per cent more.

SHRI NARASINGHA PRASAD NANDA: I am not asking about the commission. What is the mode of realisation? What is the basis? Is it by specific agreement?

MR. DEPUTY CHAIRMAN: He said it is 15 days.

SHRI A, P. SHARMA: That j» in the case of IATA agents. In the case of non-IATA agents, it is settled between the parties.

श्री शिव चन्द्र झा (बिहार): उपसभा-पति जी, माननीय मंत्री जी के जवाब से साफ है कि दाल में कुछ काला है एयर इंडिया की फकं शनिंग में

श्री अनन्त प्रसाद शर्मा: जाहिस वाले को सब पीला ही नजर आता है।

श्री शिव चन्द्र झा जव सवाल यहां रखा गया तो उन्होंने एक्सेण्ट किया कि हां दो तीन केसेज हैं जिन के बारे में प्रोसीडिंग्स चल रही हैं ग्रीर फिर जब सवाल किया गया तो कहा कि जब कोई बात श्रायेगी तो हम देखेंगे। इस लिये मेरा पहला सवाल है कि सारे एयर इंडिया का मनेजमेंट मिसमनेज हो रहा है ग्रीर उस के मार्डनाइजेंशन की बात भी कुछ हुई दै ग्रीर उस के श्राधार पर हम कह सकते हैं कि वहां गड़बड़ी है। हम लोग न्यूजीलैंड जा रहे थे एसर इंडिया के प्लेन में— 193

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श्री उपसभापति : ग्राप प्रश्न पर ग्राइये । जनरल डिस्कशन मत करिये।

श्री शिव चन्द्र झा : ग्राप घड़ी देखिये । एक मिनट में मैं अपनी बात करना चाहता हं श्रौर उतने समय में ही कह दुंगा । श्राप घड़ी देखिये। तो जब हम लोग हांगकांग तक गये तो वहां जा कर हम को दूसरा प्लेन लेना था। मिर्घा साहव हमारे साथ थे। मैंने उन से कहा कि ग्रच्छा होता कि हम लोग बैलगाडी से हांगकांग भाते इस लिये कि उस में वहत सी खामियां थीं। तो मेरा पहला सवाल है कि यह जो एजेंट्स एजेंसी लिये हुये हैं ग्रीर डिफाल्टर्स हैं. पेमेंट में गडबडियां करते हैं ग्रौर ग्रौर बातों को लेकर और जिन को ग्राप भी फील करते हैं लेकिन कहना नहीं चाहते हैं तो क्या इस की जांच के लिये ग्राप कोई उच्चस्तरीय कमेटी विठायेंगे. संसदीय कमेटी बैठे तो अच्छा है, नहीं तो दूसरी कोई कमेटी विठायेंगे ताकि वह इन सब बातों की जांच कर सकें, उन के ग्रंदर जाय और ग्राप को सुझाव दे कि एयर इंडिया का मनेजमेंट कैसे होना चाहिए।

दूसरी वात, आप के एजेंटस आप के इफिक को डाइवर्ट नहीं करते है ऐसा उन्होंने कहा, लेकिन फिर वही बात ग्रा जाती है कि उन की अपनी ही कार्यवाही से उन का टैफिक डाइवर्ट हो जाता है ...

श्री उपसभापति : इस से यह प्रश्न उठता नहीं । ग्राप दूसरा प्रश्न पृष्ठिये ।

That part will not be replied to, Mr. Jha.

SHRI SHIVA CHANDRA JHA: Then he should not reply to any part of my question, and I am walking out.

(At this stage, the hon, Member left the Chamber)

श्री अनन्त प्रसाद शर्मा : जितना उन्होंने प्रश्न किया उस का तो मैं जवाब दे दं। उन्होंने कहा कि जब यह सवाल इस प्रकार का यहां 1904 RS-7.

ग्राया या कुछ दिन पहले ग्रखवार में जब यह समाचार छपा इस के संबंध में तो यह कार्यवाही ग्रारम्भ हई जो स्टेटमेंट में दिया है उस से स्पष्ट है कि उन पर क्या ऐक्शन लिया गया और उन लोगों से किस प्रकार से जवाब मांगा जा रहा है। उन्होंने कहा कि सवाल आने के बाद ही उन पर कार्यवाही शरू हुई। लेकिन स्टेटमेंट से ही पता चल जाता है कि हम सवाल के इंतजार में नहीं थे। इस के संबंध में पहले ही कार्यवाही की गयी है और इस से उनको संतोष होना चाहिए । जहां तक उच्चस्तरीय कमेटी बनाने की बात है उस का प्रश्न विलक्क नहीं उठता ।

श्री राम लखन प्रसाद गुप्त (विहार) : उपसभापति महोदय, मैं तीन, चार सवाल पूछ्ंगा दो तीन मिनट में।

श्री उपसभापति : बहुत धन्यवाद ।

श्री राम लखन प्रसाद गुप्त: धन्यवाद की कोई बात नहीं है। चुंकि ग्रापबहुत जल्दी कर रहे हैं इस लिये मेरा पहला सवाल है कि जो गोलमाल के मामले सामने ग्राये हैं क्या उसमें ग्राप को यह ग्राभास होता है कि इस में ग्राप के सरकारी श्रविकारियों की भी साजिश है। ...

श्री उपसमापति : एयर इंडिया के ग्रधि-कारियों की कहिये।

थी राम लखन प्रसाद गुप्त : जी हां, एयर इंडिया के अधिकारियों की भी क्या इस में साजिश है ? दूसरा प्रश्न यह है कि जो मुकदमों की बात कही गयी है कि ग्राप ने ग्रपने स्टेटमेंट में कहा है कि मुकदमें किये गये सिविल और किमिनल, तो यह कितने हैं और किस किस के खिलाफ किये गये हैं। यह प्रश्न हमारे दो तीन स्पीकर्स ने उठाया है, लेकिन उस का जवाब साफ नहीं दिया गया है । मुझे इस में संदेह है कि जो समाचार टाइम्स ग्राफ इंडिया ने छापा है, उस में उन्होंने लिखा है :—

"According to Mr. Raghuraj, legal proceedings are being initiat-

श्री राम लखन प्रसाद गुप्ती

ed to recover the amount. The Airlines sources, however, say that there is little likelihood of the recovery."

शक है ग्रीर स्टेटमेंट इसलिए मुझे में भी इसके बारे में कुछ नहीं है। इसलिए इस पर साफ लाफ बताइये।

तीसरा प्रकृत यह है कि इस विषय में 24-7-80 को लोक सभा में भी प्रश्न उठाये गये थे माल प्रैक्टिसेज के बारे में ग्रीर उसमें यह भी कहा गया था कि ऐजेन्टों के साथ साथ जो ग्राफिसर्स हैं वे भी टिकट में डिस्काउंट लेते हैं। आपने आश्वासन दिया था कि इसकी जांच करायेंगे। तो कृपया इसके बारे में बतायें कि क्या हुआ:

चौथे, 5 अगस्त, 1980 को इसी राज्य सभा में इस प्रश्न को उठाया गया था जिसमें श्री जगदीश माथर ग्रीर लाडली मोहन निगम ने ग्रापको बहुत से उदाहरण दिये थे कि दिल्ली, फरीदाबाद ग्रीर ब्रिट्रेन में किस तरह का गोलमाल होता था। उस समय भी श्रापने कहा था कि श्राप इसकी जांच करेंगे। इस विषय में भी जानकारी दें।

श्रंतिम सवाल यह है कि 14 अगस्त 1980 को श्री ज्योतिर्मय बस ने बताया कि पिलक ग्रंडरटेकिंग कमेटी की रिपोर्ट में यह बात ग्राई है ग्रौर रिपोर्ट में यह बात लिखी हुई है कि इस तरह की माल प्रेक्टिस चल रही हैं और श्री ज्योतिमय बसु ने मंत्री महोदय को पन भी लिखा है कि इस तरह की माल प्रेक्टिस चल रही है यह रिपोर्ट में है तो क्या श्राप सी० बी० ग्राई० से इस बात की जांच करवाकर उनको प्राजीक्युट करेंगे ? ये पांच सवाल हैं जिनका उत्तर में चाहता है।

श्री श्रमन्त प्रसाद शर्मा : उपसभापति महोदय, आपने कहा है कि क्या इसमें एयर इंडिया के अधिकारी भी शामिल हैं ? इसमें वह शामिल हैं या नहीं या उनकी जिस्मेदारी

कहां तक है, मैंने इस कालिंग घटेंगन का उतर में कहा है कि हमने जो जो कंसर्न ग्रधिकारी थे उनके खिलाफ प्रोसीडिंग शुरू की है, उनसे जवाब मांगा गया है भ्रीर उसके बाद ही इस बात का जवाब दिया जा सकता है कि कहां तक वे इसके लिए जिम्मेदार हैं।

श्री सवाशिय वागाईतकर (महाराष्ट्): नम्बर वताइये।

What is the number of persons against whom enquiries are being made?

श्री ग्रनन्त प्रसाद शर्मा : जहां जहां ये ग्रधिकारी हैं

थी सदाशिव बगाईतकर : नम्बर तो बताइये जिनको ग्रापने नोटिस इण्यु विये 충?

श्री ग्रनन्त प्रसाद शर्मा: जतां तक ईस्ट एशिया का सवाल है और जो इंफार्मेशन हमारे पास है उसके मुताबिक तीन आदिमियों से जवाब मांगा गया है।

जहाँ तक हिन्दुस्तान में जो आपने बड़ोदा की बात की, उसके सम्बन्ध में मैं कह नहीं सकता हं कि कितने बादिमयों से की है चंकि वह यहां का मामला था और हैड आफिस से सम्बन्ध रखता है तो वहां के जो कंसनं ग्रधि-कारी हैं उनके सम्बन्ध में कितनों से जवाब मांगा जाएगा, यह मैं ठीक तौर से कह नहीं सकता, लेकिन तीन के सम्बन्ध में पक्की तौर पर कह सकता हं।

जहां तक लीगल प्रोसीडिंग किस किस के ऊपर हमने चलाई हैं, यह स्टेटमेंट में साफ तौर से लिखा हमा है कि सिवाय एक के जिसको श्रायाटा ने 31 मार्च तक टाइम दिया है कि इसको सैटल करो, लेकिन बाकी जितने भी ऐजेन्ट हैं उन सब के ऊपर हमने लीगल कार्यवाही करने की बात कही है।

श्री राम लखन प्रसाद गप्त : किस पर केस किया है, यह स्टेटमेंट में नहीं है कि सिचिल या किमिनल केस किस किस पर किया हैं ... (व्यवधान)

श्री ग्रनन्त प्रसाद शर्मा : देखिये. मेरे पास यह है, जिनके पैसे नहीं मिले हैं, हम उन्हीं के सम्बन्ध में लीगल प्रोसीडिंग कर सकते हैं, इस में तीन ही ऐजेन्सी हैं और चौथी को टाइम दिया गया है 31 मार्च तक।

श्रीमन् इन्होंने कहा कि ग्राफिसर्स भी कमीशन लेते हैं ...

श्री उपसभापति : डिस्काउंट लेते हैं।

श्री ग्रनन्त प्रसाद शर्मा : डिस्काइंट कहिये या कमीशन, लेकिन मैं कहना चाहता हं कि यह गलत बात है। कोई भी आफिसर कमीशन नहीं ले सकता है कान्न के मुताबिक श्रीर ग्रगर साबित हो कि कोई ग्राफिसर कमीशन लेता है तो उसके ऊपर कार्यवाही की जाएगी ग्रांर कोई माननीय सदस्य इस तरह के केस को हमारे सामने ला सकते हैं तो उसके विरूद कार्यवाही होगी।

श्रीमन, इन्होंने एक ग्रांर सवाल किया कि दिल्ली, फरीदाबाद, लंदन, और किन किन जगहों का नाम लिया मुझे माल्म नहीं, उसका हवाला देते हए इन्होंने कहा कि मैने कोई जांच कराने का श्राण्वासन दिया है। मझे याद नहीं कि इस तरह का कोई सवाल हमारे सामने आया या हमने इसका कोई भाष्यासन दिया हो । जी॰एस॰ए॰ का सवाल जरूर इस सदन में आया था। जैसे अभी कालिंग श्रदेशन में चार सवाल हमारे सामने श्राए श्रीर उसके साथ द्विया भर की बातें कहने लगे उस वक्त भी ऐसी बातें उठी थीं । उस पर काफी हल्ला मचा था । सभापति महोदय ने मुझै बाद है हुलिंग दी The question was only regarding USA. श्रीर कोई सवाल नहीं था इसलिये आश्वासन देने की कोई बात नहीं थी। उस समय ग्रौर कोई सवाल हमारे सामने नहीं था। जो सवाल हमारे सामने था उस संबंध में, हमने जवाब

दे दिया था। बाकी कोई जांच कराने का या कोई श्राण्यासन देने का सवाल नहीं था।

श्री सदाशिव बागाईतकर : इसके पहले कि मैं इसके कुछ ग्रंश मंत्री जी को पढ़ कर सुनाऊं...

श्री उपसभापति : सवाल पुछिए पढ्नें की जरूरत नहीं। पढ़ा हआ सबके सामने

श्री सदाशिव बागाईतकर : जो पढंगा वह ही समझने के काम आ जाएगा। मेरा पहला सवाल यह है कि भ्रापका यह पन्लिक ब्रंडरटेकिंग है तो क्या जरूरत महसूस होती है इस पब्लिक सेक्टर ग्रंडरे किंग को चलाने के लिये एजेंट की नियक्ति करें ? अभी आपने दिनेश गो वामी जी को कहा कि और कम्प-नियां जो करती हैं वही हम लोग भी करते हैं। अगर यही आपका जवाब है तो इससे साफ मतलब और निष्कर्ष है कि इन्टरनेशनल कंप-नियां जो तौर तरीका ग्रपनाती हैं और उसमें ग्रंडरटेकिंग होती है इसका बखान करने की जरूरत नहीं है तो क्या श्रापने एयर इंडिया की खली छट देरखी है कि वह ऐसा करे ताकि आपका विजनेस वहे ? यदि आपके परिलक सेक्टर का एथिक्स है तो मैं आएसे जानना चाहता हं कि छाप इसकी चला वयों रहे हैं ? जो सभी किसम के एजेंट लोग करते है ग्राहक को हासिल करने के लिये वहीं करने की छुट ब्राप देंगे तो इससे क्या लाभ होने वाला है परिलक सेक्टर चलाने में, यही मैं जानना चाहता हं। दूसरा मैं यह जानना चाहता हूं कि क्यों ग्राप इसका फैसला नहीं करते कि यह काम आप अपने डिपार्टमेंट, मिनिस्टरी की तरफ से करेंगे और कोई प्राइवेट एजेंट की नियक्ति नहीं करिंगे। तसल्ली के लिये मैं श्चापके लिये पढ़ रहा हं:

"Airlines sources say that one of the main reasons for this report was unbusiness like practices followed by the management.

[अी सदाशिव बगाईतकर]

Number two is: Meanwhile it is learnt that the former Regional Director Hong Kong has contested the management's decision to punish him and other officers in charge..."

यह मैं आपसे कहना चाहता हं कि आपने जो नियक्तियां की हैं जिन अफसरों को सारा दायित्व सौंपा है वे ग्राज चैंलेंज कर रहे हैं किसी तरह से पैना-लाइज करने का । जो ग्रापने ग्रन-विजनेस लाइक मैथड ग्रडाप्ट किया है और जिसकी वजह से एयर इंडिया की घाटा हुमा है, एयर इंडिया उससे काफी हद तक बदनाम होच्की है। जो गुप्ता जी ने ग्रीर माननीय सदस्यों ने यहां डिबेट का हवाला दिया उस से में आपकी याद ताजा करना चाहंगा कि उस वक्त इसकी चर्चा हुई थी। माल प्रेक्टिसेज एयर इंडिया में नहीं होनी चाहिये हम लोगों ने इसके ऊपर कोई उपाय नहीं किया है बल्कि यह बढता ही चला जारहाहै। तोक्या मंत्री महोदय हम को ग्रास्त्रासन देसकते हैं कि ग्राइन्दा एयर इंडिया इस तरह के एजेन्ट द्वारा ग्रयना कोई विजनेस नहीं करना चाहेंगे ?

श्री अनल प्रताद शर्मा: उपसमापित महोदय, हमारे मित्र वागाईतकार जो यह जानते हैं कि पिलक सेक्टर ग्रंडरटें किंग का जो भी काम चलता है उसके लिये पालियामेंट कमेटी है। वह देखती है और जांच भी करती है और कहीं पर कमीबेसी होती है तो वह सरकार के पास अती है। हम जिन सिफारियों को ठीक नहीं समझते हैं उस पर हम कार्रवाई करते हैं। अभी आपने कहा और एक शब्द का बहुत प्रयोग किया जिसको मैं नहीं करना चाहता था पर शायद किये वगैर उत्तर पूरा नहीं हो सकता इसलिये मैं

जवाब में मैं इसका जिककरूंगा। इन्होने ग्रन्डर कटिंग की बात कहीं है। भ्रन्डर कटिंग की जो बात चलती है वह मुझे मालुम नहीं है। मैं इसको किस तरह से लोगों के सामने रखं? इनको समझना चाहिए कि एयर इंडिया एक इन्टरनेशनल एयर लाइन है जिसको दूसरे देशों की एयर लाइन्स के साथ मुकाबला करना पड़ता है। जबहम यह कहते हैं कि जो दूसरी एयर लाइन्स हैं, वह भी करती हैं ग्रीर हम भी एपाइन्टमन्टस एपाइन्टमेन्टस करते हैं तो इसमें गलती इनको कहां नजर आती है? अगर इनको कोई गलती नजर आती है तो उसको हमें बताना चाहिए ।

श्री उपसभापति : इनका कहना है कि जी० एस० ए० की एपाइन्टमेन्टस मत कीजिये ।

श्री ग्रनन्त प्रसाद शर्मा: उपसमापति महोदय, मैं यही कह रहा था कि जी० एस० ए० की एपाइन्टमेन्टस हमें क्यों करनी पड़ती है। वहां परज्यादा से ज्यादा बिजनस करने के लिए और अपने काम को आगे बढ़ाने के लिए हमें यह एपा-इन्टमेन्टस करनी पडती हैं । हम उनकी एपाइन्टमेन्ट उनसे दोस्ती करने के ग्रीर मोहब्बत करने के लिए नहीं करते हैं। दूसरी एयरलाइन्स के मुकाबले में काम करने कें लिए और अपना विजनेस बढाने के लिए हम उनकी एपाइन्टमेंन्ट करते हैं। दूसरी एयरलाइन्स जी० एस० ए० एपाइन्ट करती हैं तो उनका मुकाबला करने के लिए हमें ऐसा करना पड़ता है।

श्री सदाशिव बागाईतकर : एरो फलोट के पास ऐसी कोई एजेन्सी नहीं है।

श्री अन्त प्रताद शर्नाः एरी फजोट जिस देगको एपरलाइन्स है,

वह ऐसा नहीं करते हैं तो मैं नहीं जानता ले किन मैं बहुत सी बातें नहीं कहुना चाहुत: हं। इतना ही कष्ट कर खत्म करना चाहता हं कि हर देश का अपना काम चलाने का तरीका होता है। एरो पलेट वालों का अपना तरीका होगा, अमेरिका का अपना तरीका होगा ब्रिटेन का ग्रयना तरीका होगा, लेकिन हमारा अपना तरीका है। उसी तरीके से हम अपनी एयर लाइन को चलात हैं हम किसी की नकल करते हैं। मुकाबले में काम करने के लिए हमें ऐसा करना पड़ता है जिससे कि हमारा विजनेस सकें । यह उससे हम लाभ उठा कम्पीटिटिव विजनेस है, इसलिए हमको यह करना पड़ता है। हमने ग्रन्डर क्षटिंग का समर्थन नहीं किया है। मैंने इतना क्षष्ट कर खत्म किया था कि जो दूसरी एयर लाइन्स करती हैं, वह काम हमको भी करना पड़ता भ्रयने विजनेस को चलाने के लिए, इन रेस्पेक्ट ग्राफ एपाइन्टमेन्टस आफ जी ० एस ० ए०, हमें ऐसा करना पड़ता है। यहकोई नई बात हमारे लिए नहीं है। मझे एक बात और कहनी है जिसका उत्तर देना वहत जरूरी है ग्रीर वह यह है कि हमारे किसी रीजनल डाईरेक्टर ने हमारे किसी फैसले को चेलेन्ज किया है, यह बात इन्होंने कहीं है। कोई फैसला तो हमने ग्रभी तक नहीं किया है । हमने जो कनसर्न व्यक्ति है उनसे यह पूछा है कि इसमें आपकी जिम्मेदारी कहां तक है। व3 इसका जवाब देंगे । उसके बाद फिर हम फैसला करेंगे । लेकिन फैसला करने के बाद ग्रगर कोई इसको नहीं मानता है कि हिन्दूस्तान में, भारत भें, ध्रपने देश में, हर आदमी को यह हक है कि वह चाहे सरकारी फैसला हो या गैर-सरकारी फैसला हो या व्यक्तिगत फैसला हो, उसको चेलेन्ज कर सकता है। इसमें ग्रापको

क्यों शिकायत है। कोई हमारे फैसले को चेलेन्ज करें तो इसमें आपको क्या शिकायत हो सकती है ? ग्रगर कोई हमारे फैसले को चेलेन्ज करता है तो हम उस फैसले को देखेंगे उसकी को देखेंगे कि वहां पर कहां गलती है। चैलें ज करने के बाद जिस अथोरिटी के पास जिस ग्रधिकारी के पास ग्रीर जिस जगह पर चेलेन्ज करेंगे वहां पर फैसला हो जाएगा इसमें आपको वयों परेशानी हो रही है। मैं कहता हं कि अगर कोई हमारे फैसले को चेलेन्ज करता है तो आप इसके लिए क्यों परेशान होते हैं। आए दिन आप हमारी गलती निकालते रहते हैं और हमारे सही निर्णय को भी गलत कहते रहते हैं। हमें उससे कोई दुखनहीं है। हमारे देश में जो तरीका अपनाया जा रहा है वह कोई नया काम हम नहीं कर रहे हैं।

थी उपसभापति : मैं माननीय सदस्यों को भी धन्यवाद देता हुं और माननीय मंत्री जी को भी धन्यवाद देता हं कि उन्होंने बहत थोड समय में काम समाप्त कर दिया। Now, we take up Special Mentions, I would request hon. Members to take only five minutes each.

REFERENCE TO THE REPORTED INCIDENTS OF ATROCITIES BY POLICE ON HARIJANS AND BACK-MADHYA WARD CLASSES IN PRADESH

श्री प्यारेलाल खंडेलवाल (मध्य प्रदेश) : उपसभापति जी, हमारे देश के अनेक भागों में हरिजनों ग्रौर ग्रादिवासियों महिलाग्रों पर लगातार पिछले साल भर से अत्याचार बढते जा रहे हैं। मध्य प्रदेश में इन अत्याचारों की सीमा हो गई है। अभी कुछ दिन पहले खण्डवा में एक हरिजन विधायक श्री सखाराम पटेल को जो कि भ्तपूर्व मंत्री थे, वहां के थानेदार ने खुलेग्राम मारने की धौंस दी।बीच में एक घटना ग्वालियर में हुई जहां पर 25 जनवरी को रात को स्टेशन पर महिलाओं को